HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.NO.1 OF 2025
IN/AND
WRIT APPEAL NO: 71 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 09/08/2024, in W.P. No. 29790 of 2013 on the file of the High Court.

Between:

T. Rajashekar, S/o. T. Govind Rao, Aged about 52 years, Occ. Business, R/o. 4-7-26/2, Nacharam, Ranga Reddy District.

...APPELLANT

AND

1. V. Damodhar Reddy, S/o. Late V. Pulla Reddy, Aged about 69 years, Occ. Business, R/o. 3-7-127, Rangareddy, District.
2. The Greater Hyderabad Municipal Corporation, Rep. by its Commissioner, Hyderabad.
3. The Deputy Commissioner, Circle -1, Kapra, Ranga Reddy District At Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (105) days caused in caused in appealing before this Hon'ble Court in the above case.

Counsel for the Appellant: Mrs . P HEMALALITHA KUMARI(NONE APPEARED)
Counsel for the Respondent No.1: SRI P. KRISHNA REDDY
Counsel for the Respondent Nos.2 and 3: SRI SRINIVASA RAO, SC
The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.No.1 of 2025
In/and
WRIT APPEAL No.71 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None appears for the appellant.

2. Since nobody entered appearance for the appellant on 10.02.2025, the matter was directed to be listed under the head 'for dismissal'.

3. Today the matter is listed under the head 'for dismissal'. In spite of the same, none appeared for the appellant. It appears that the appellant has lost interest in the matter.

4. The interlocutory application and the writ appeal are, therefore, dismissed for want of prosecution. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-B.SATYAVATHI
JOINT REGISTRAR

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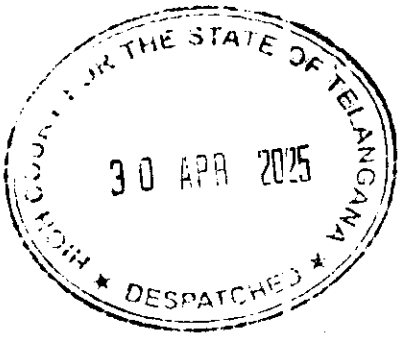
SECTION OFFICER

To,
1. One CC to Mrs. P. Hemalalitha Kumari, Advocate [OPUC]
2. One CC to Sri P. Krishna Reddy, Advocate [OPUC]
3. One CC to Sri Srinivasa Rao, SC [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:01/04/2025



JUDGMENT
I.A.NO.1 OF 2025
IN/AND

WA.No.71 of 2025

DISMISSING THE WRIT APPEAL

WITHOUT COSTS

(6) MT 11/4/25